

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 459 of 2023

In the matter of:

Charan Singh

Applicant

V/S

State of Punjab & Ors.

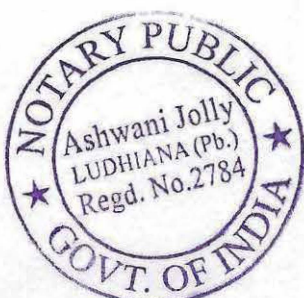
Respondent

INDEX

S. No.	Particulars	Page No.
1	Additional affidavit of Er. Amritpal Singh Chahal, Environmental Engineer, Regional Office-IV, Ludhiana on behalf of respondent no. 6 i.e. Member Secretary, Punjab Pollution Control Board.	1-6
2	Annexure R-6/A. A copy of letter no. 2518-19 dated 25.05.2026 vide which notice was issued to District Development and Panchayat Officer, Ludhiana and Executive Engineer, Panchayati Raj Public Works, Ludhiana	7-9
3	Annexure R-6/B. A copy of letter no. 2950-51 dated 23.06.2026 vide which proceedings of the hearing held on 10.06.2026 have been conveyed to District Development and Panchayat Officer, Ludhiana and Executive Engineer, Panchayati Raj Public Works, Ludhiana.	10-15
4	Annexure R-6/C A copy of letter no. 14151 dated 03.07.2026 vide which proceedings of the hearing held on 10.06.2026 have been conveyed to the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats.	16-18

Date: 03.07.2026

Place: Ludhiana



[ANANT SANGAL]
Advocate for the PPCB34, Lower Ground Floor, Babar Lane,
Bengali Market, New Delhi-110001
Email ID:- a.anantsangal.a@gmail.com
Mobile No. +91 99114 53576

(Er. Amritpal Singh Chahal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

Original Application No. 459 of 2023

In the matter of:

Charan Singh

Applicant

V/S

State of Punjab & Ors.

Respondent



Additional affidavit of Er. Amritpal Singh Chahal, Environmental Engineer, Regional Office-IV, Ludhiana on behalf of respondent no. 6 i.e., Member Secretary, Punjab Pollution Control Board.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully sheweth

1. That the above-mentioned case is pending for adjudication before this Hon'ble Tribunal and is listed for hearing on 16.07.2026.
2. That the deponent herein has earlier filed reply dated 23.04.2026 on behalf of Punjab Pollution Control Board before this Hon'ble Tribunal mentioning therein that the officers of the Board had visited village Alamgir on 26.02.2026 when samples from 05 ponds situated on Alamgir Dulay Road, Bhagat Ravidas Dharmshala, Bhai Naghaya Singh Hall, Alamgir village road and near Government Senior Secondary School were collected and forwarded for analysis to the Zonal Laboratory of Board at Ludhiana. The analysis report issued by the

[Handwritten signature]

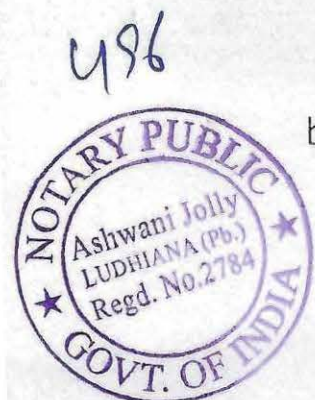
496

Zonal Laboratory; Ludhiana vide letter no.604 dated 13.03.2026 reveals that the samples were beyond the permissible limits.

3. That the present additional affidavit is being filed by the deponent for placing on record the proceedings that had affected after the receipt of the analysis report of the samples of 05 ponds of Village Alamgir. The relevant facts in this regard are summarized in the following paragraphs.
4. That after the receipt of the analysis report, show cause notice for violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 was issued by the Board vide letter no. 2518-19 dated 25.05.2026 to the District Development and Panchayat Officer, Ludhiana and the Executive Engineer, Panchayati Raj Public Works, Zila Parishad Complex, Civil Line, Club Road, Ludhiana with an opportunity of hearing before the Member Secretary on 10.06.2026 at Patiala. A copy of letter no. 2518-19 dated 25.05.2026 is enclosed as **Annexure R-6/A**.
5. That in reference to the show cause notice, Sh. Nitish Malhotra, SDO, Panchayati Raj Public Works attended the hearing before the Member Secretary of the Board on 10.06.2026. After hearing the officers of the Board, SDO of Panchayati Raj Public Works, relevant record and the orders passed by the Hon'ble National Green Tribunal from time to time in Original Application no. 459 of 2023 and considering the relevant aspects of the case, the Member Secretary of the Board has decided as under:

a) Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 shall be issued to the District Development and Panchayat Officer (DDPO), Ludhiana with an opportunity to submit reply within 15 days.

b) The DDPO Ludhiana in coordination with Executive Engineer, Department of Rural Development and Panchayats, Ludhiana and Sarpanch of Village Alamgir shall take immediate steps to clean the 05 ponds of historic village Alamgir.



- c) The DDPO Ludhiana, shall finalize the appropriate technology either the Thapar Model or Seechewal Model for treatment of wastewater of Village Alamgir along with clear-cut timeline for installation as well as commissioning of the treatment technology and submit the same to the Board's office within 07 days.
- d) The DDPO Ludhiana shall prepare estimate for restoration of ponds of Village Alamgir and approach the Government of Punjab, Department of Rural Development of Panchayat for immediate release of funds.
- e) The DDPO Ludhiana in consultation with the gram Panchayat shall install on priority either the Thapar Model or the Seechewal Model for scientific rejuvenation of ponds for the treatment of wastewater of historic Village Alamgir and subsequent reutilization of treated wastewater for irrigation, within stipulated time period, as given in the proposal at decision no. 03.
- f) After the installation of the appropriate technology, the treated wastewater shall be planned to be used for irrigation purposes in the agriculture fields for which, DDPO shall approach the Department of Soil & Water Conservation, Government of Punjab.
- g) The DDPO Ludhiana through Sarpanch Gram Panchayat, Alamgir shall create awareness amongst the residents of Village Alamgir to keep the 05 ponds pollution free.
- h) The DDPO Ludhiana through Sarpanch Gram Panchayat, Alamgir on priority shall make proper arrangement for collection, segregation and disposal of solid waste of Village Alamgir.
- i) The DDPO Ludhiana through Sarpanch Gram Panchayat, Alamgir shall make a plan for planting of saplings of different varieties around the Village ponds before the start of the monsoon season.
- j) The Environmental Engineer, Regional Office-4, Ludhiana shall guide the DDPO, Executive Engineer, Department of Rural



496



Development and Panchayats, Ludhiana and Sarpanch of Village Alamgir for appropriate steps to be taken for the rejuvenation of ponds of Village Alamgir.

- k) The Environmental Engineer, Regional Office-4, Ludhiana shall periodically visit the village Alamgir to ensure timely action and rejuvenation of 05 village ponds and also monitor the quality of water of the ponds.
- l) A copy of the proceedings of hearing be forwarded to the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats, Director Rural Development and Panchayat; Deputy Commissioner, Ludhiana and the District Development and Panchayat Officer, Ludhiana so as ensure immediate necessary action for restoration and rejuvenation of 05 Ponds of Village Alamgir being the historic village.
- m) A letter shall be addressed to the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats, apprising the significance and urgency of the matter pending before the Hon'ble National Green Tribunal (NGT), with a request to issue appropriate directions to the District Development and Panchayat Officer (DDPO), Ludhiana, for expediting the restoration and rejuvenation of the five ponds of Village Alamgir which is a historic village.
- n) The Environmental Engineer, Regional Office-1, Ludhiana, shall place the matter before the District Environment Committee, Ludhiana, for deliberation and shall regularly apprise the Committee of the status and progress of restoration and rejuvenation of the five ponds of Village Alamgir in each month and other periodic meetings of the District Environment Committee, Ludhiana, till the completion of the said works and rejuvenation of ponds of village Alamgir.

[Handwritten signature]

496

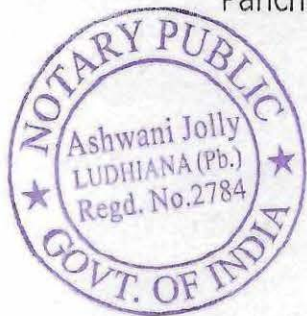


6. That the proceedings of hearing held before the Member Secretary of the Board on 10.06.2026 have been conveyed to District Development and Panchayat Officer, Ludhiana and the Executive Engineer, Panchayati Raj Public Works, Zila Parishad Complex, Civil Line, Club Road, Ludhiana vide letter no.2950-51 dated 23.06.2026 with copy to Environmental Engineer, Regional Office-4, Ludhiana for information and compliance. A copy of letter no. 2950-51 dated 23.06.2026 is enclosed as **Annexure R-6/B**.

7. That the proceedings of hearing held before the Member Secretary of the Board on 10.06.2026 have also been conveyed to the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats vide letter no. 14151 dated 03.07.2026 with request for issuance of necessary instructions to the concerned officers to make compliance of the decisions of hearing and compliance of the orders of the Hon'ble National Green Tribunal passed in Original Application no. 459 of 2023. A copy of letter no. 14151 dated 03.07.2026 is enclosed as **Annexure R-6/C**.

8. That it is relevant to mention here that the Directorate of Climate and Environment Change, Punjab has prepared and submitted action plan for rejuvenation of ponds wherein responsibilities of various stakeholder departments have been defined and the Department of Rural Development and Panchayat has been assigned with the following responsibilities:

- i. Identification, restoration and management of village ponds in a timebound manner
- ii. Finalization of appropriate technology
- iii. Arrangement of funds for treatment technology in various villages
- iv. Reuse of ponds water for agriculture purpose and for any other use as per local conditions.
- v. Proper operation and maintenance of treatment facilities installed in village ponds



496

9. That the Punjab Pollution Control Board is pursuing the matter with the Department of Rural Development and Panchayats and the concerned officers for earlier completion of rejuvenation of 05 ponds of Village Alamgir.
10. That the Member Secretary of the Board will appear through virtual mode before this Hon'ble Tribunal on 16.07.2026 in compliance to the directions contained in order dated 27.04.2026.
11. That the deponent may kindly be allowed to place on record the present additional affidavit for consideration of this Hon'ble Tribunal.

Date: 03.07.2026

Place: Ludhiana

Certified that the affidavit / S.P.A / GPA has been read over & explained to the deponent executant who seemed Correctly to understand the same at the time making thereof

Deponent

(Er. Amritpal Singh Chahal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

(On behalf of Respondent no. 6)

Verification:



Verified that the contents of para no. 1 to 10 of the above additional affidavit are true and correct to my knowledge as derived from the official record. Para no. 11 is prayer. No part of the above additional affidavit is false and nothing material has been kept concealed therein.

Date: 03.07.2026

Place: Ludhiana

Attested As Identified

NOTARY PUBLIC, LDH.

Deponent

(Er. Amritpal Singh Chahal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

(On behalf of Respondent no. 6)

06 JUL 2026

are true and correct to my knowledge as derived from the official record. Para no.

496
6/7/26



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2026/05.18-19

Regd.

Dated 05/05/2026

To

1. The District Development & Panchayat Officer,
Ludhiana.
2. The Executive Engineer,
Panchayati Raj Public Works,
Zila Parishad Complex, Civil Lines, Club Road,
Ludhiana, Punjab – 141001.

Sub: Show cause notice for violations of provisions of Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on the part of the establishment to obtain the consent to establish u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on the part of the establishment to obtain the consent to operate for operating an outlet, u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of trade effluent/ emissions from its premises.

And whereas, it is also mandatory on the part of the establishment to provide adequate & appropriate pollution control facilities to bring down the concentration of various pollutants within the permissible limits as prescribed by the Board.

And whereas, in compliance to the Hon'ble NGT order dated 02.08.2023 passed in O.A. 459/2023 titled as "Charan Singh Vs. State of Punjab and others" on the subject matter of water pollution in the ponds situated at village Alamgir, Distt. Ludhiana, a Joint Committee comprising MoEF&CC, the District Magistrate, Ludhiana, and the Punjab Pollution Control Board (PPCB) was constituted.

And whereas, the site was visited by the Joint Committee on 04.09.2023. During the visit, the team observed that there were five ponds in village Alamgir. The ponds were duly numbered, and effluent samples were collected for analysis. As per the analysis results, the water quality of all the ponds was found not conforming to the prescribed standards mention in the State Action Plan for rejuvenation of village ponds. Considering the findings, the Joint Committee directed the BDPO, Ludhiana-I, to immediately prepare an action plan for the revival and rejuvenation of the five ponds in Village Alamgir. The report of the Joint Committee was submitted for consideration before the Hon'ble NGT.

And whereas, in compliance of the directions of this Hon'ble Tribunal village Alamgir, District Ludhiana was visited by the officers of the Board on 26.02.2026. During the visit, it was observed that there were five ponds in the village. The effluent samples were collected for analysis and the samples were sent for analysis to the Water Laboratory, Punjab Pollution Control Board, Zonal Office, Ludhiana. The wastewater samples of the ponds were analysis for BOD, DO & F. Coli. The analysis report was obtained and results are as under: -

Sr. no.	Point of sample collection	BOD (mg/l)	DO (mg/l)	F. Coli (MPN/100ml)
---------	----------------------------	------------	-----------	---------------------

1.	Pond on Alamgir Dulay Road (1st pond), near cremation ground	28	3.0	13,000
2.	Pond near Bhagat-Ravidas Dharam Shala (2nd Pond).	80	BDL	17,00,000
3.	Pond near Bhai Naghaya Singh Hall (3rd pond).	65	1.1	49,000
4.	Pond near Alamgir Village Road (4th pond).	40	BDL	6,800
5.	Pond near Govt. Senior Secondary School (5th pond).	112	4.2	3,30,000

And whereas, the analysis reports the parameters of all ponds of Village Alamgir were not achieving the prescribed standards laid down in reference to the provisions of the Action Plan prepared by the State for rejuvenation of village ponds.

And whereas, in OA no. 459/2023 titled as "Charan Singh vs State of Punjab and others", Hon'ble NGT vide order dated 27.04.2026 has directed that, "In view of the facts and circumstances of the case, we consider personal appearance of the Principal Secretary, Department of Rural Development and Panchayats, Government of Punjab, the Deputy Commissioner, Ludhiana, the District Development and Panchayat Officer, Ludhiana, the Member Secretary, Punjab Pollution Control Board and the Sarpanch, Gram Panchayat, Village Alamgir, District Ludhiana to be essential for assisting this Tribunal in just and proper adjunction of the substantial environmental questions involved in the case and accordingly they are directed to remain present before this Tribunal on that date".

And whereas, the next date of hearing in the case is 16.07.2026.

And whereas, the ponds of village Alamgir has failed to achieve the prescribed standards laid down in reference to the provisions of the Action Plan prepared by the State for rejuvenation of village ponds.

And whereas, the board has reason to believe that the DDPO Ludhiana and Panchayati Raj officials are violating the provisions of the Water Act, 1974, on the basis of aforementioned facts and observations.

And whereas, the matter has been considered by the Competent Authority of the Board and it has been decided to issue Show cause notice for violations of provisions of Water (Prevention & Control of Pollution) Act, 1974 with an opportunity of personal hearing.

As such, you are hereby given an opportunity of personal hearing before the Member Secretary of the Board on 10.06.2026 at 11:00 am in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, to explain your position in writing with respect to above violations, failing which action shall be taken in the matter, in accordance with law, without any further notice or opportunity.

Endst.No. 9580

[Signature]
o/c Environmental Engineer
Zonal Office-2, Ludhiana
Dated 05/05/2026

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information. He is requested to remain physically present in the hearing to assist the Competent Authority with brief report.

[Signature]
o/c Environmental Engineer
Zonal Office-2, Ludhiana

Endst.No.....9521.....

Dated ..25/05/2026

A copy of the above is forwarded to the Senior Law Officer, Punjab Pollution Control Board, Head Office, Patiala for information. He is requested to remain physically present in the hearing to assist the Competent Authority with legal actions to be proposed.

[Signature]
o/c Environmental Engineer
Zonal Office-2, Ludhiana

Endst.No.....9522.....

Dated ..25/05/2026

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information & to inform the concerned establishments regarding date and time of personal hearing and ensure the presence of representative of the concerned establishments during the hearing. He is requested to remain physically present in the hearing to assist the Competent Authority with brief report.

[Signature]
o/c Environmental Engineer
Zonal Office-2, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2026/0952-51

Regd.

Dated 03/06/2026

To

1. The District Development & Panchayat Officer,
Ludhiana.
2. The Executive Engineer,
Panchayati Raj Public Works,
Zila Parishad Complex, Civil Lines, Club Road,
Ludhiana, Punjab – 141001.

Sub: Proceedings of the personal hearing given by Member Secretary of the Board on 10.06.2026 re Show cause notice for violations of provisions of Water (Prevention & Control of Pollution) Act, 1974.

The following were present:

On behalf of PPCB

Er. R.K. Ratra, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

Er. Amritpal Singh, EE RO-4, Ludhiana

Er. Anish Sharma, EE, ZO-2, Ludhiana

On behalf of DDPO

No one attended the hearing

On behalf of Panchayati Raj Public Works

Sh. Nitish Malhotra, SDO

Senior Environmental Engineer, Zonal Office-2, Ludhiana brought out that a case in O.A. No. 459/2023 titled "Charan Singh Vs. State of Punjab & Others" is pending before the Hon'ble National Green Tribunal wherein the applicant has raised the grievance unhygienic conditions caused by 05 ponds situated in Village Alimgir, District Ludhiana which is a historic village. It was also alleged by the applicant that the pond area has been encroached by the villagers and is filled with black dirty water, dump of garbage and American grass. The applicant has impleaded the State of Punjab, Deputy Commissioner, Ludhiana Principal Secretary, Rural Development and Panchayat, Sarpanch of Village Alamgir as respondents in the case.

The Hon'ble National Green Tribunal after consideration of the matter has constituted a Joint Committee vide order dated 20.08.2023 comprising of MoEF& CC, Punjab State Pollution Control Board and District Magistrate Ludhiana to verify the factual position and take appropriate remedial measures. In compliance, joint committee report has been filed before the Hon'ble National Green Tribunal by Deputy Commissioner, Ludhiana vide email dated 03.11.2023.

The Hon'ble National Green Tribunal has also appointed Mr. Varinder Singh, Advocate as amicus curiae for assistance. The amicus curiae had filed report dated 20.01.2026 before the Hon'ble National Green Tribunal. From the perusal of the case, it is observed that considering the report of amicus curiae, the Block Development and Panchayat Officer, Ludhiana

has filed compliance report dated 24.02.2026 before the Hon'ble National Green Tribunal mentioning therein the remedial and correct steps taken in the case through Sarpanch, Village Alamgir to remove the discrepancies pointed out in the report of amicus curiae.

Considering the facts and circumstances of the case and the averment's made in the original application, the Hon'ble National Green Tribunal has passed an order dated 26.02.2026 thereby impleading the Punjab Pollution Control Board as respondent no. 6 through its Member Secretary in the case wherein the Punjab Pollution Control Board has been directed to get the water quality of the ponds tested and to submit report in this regard with its response.

In compliance of the directions of the Hon'ble National Green Tribunal, village Alamgir, District Ludhiana was visited by the officer of the Board on 26.02.2026. The officer has collected the sample from the five ponds situated in village Alamgir on Alamgir Dulay road, Bhagat Ravidas Dharmshala, Bhai Naghaya Singh Hall, Alamgir village road and near Government Senior Secondary School. The samples were dispatched to the Zonal Laboratory of the Board at Ludhiana.

The Zonal Laboratory, Punjab Pollution Control Board, Ludhiana has issued the analysis report of the samples collected from five ponds of village Alamgir vide letter no. 604 dated 13.03.2026 to the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office-IV, Ludhiana. The analysis results of the samples collected from five village ponds of village Alamgir with the mention of permissible limits of the parameters is tabulated herein below.

Sr. no.	Point of sample collection	BOD (mg/l)	DO (mg/l)	F. Coli (MPN/100ml)
1.	Pond on Alamgir Dulay Road (1st pond), near cremation ground	28	3.0	13,000
2.	Pond near Bhagat-Ravidas Dharam Shala (2nd Pond).	80	BDL	17,00,000
3.	Pond near Bhai Naghaya Singh Hall (3rd pond).	65	1.1	49,000
4.	Pond near Alamgir Village Road (4th pond).	40	BDL	6,800
5.	Pond near Govt. Senior Secondary School (5th pond).	112	4.2	3,30,000
6.	Permissible limits	30 mg/l	More than 5.0 mg/l	Less than 1000/ 100 ml

During the visit on 26.02.2026, it was observed by the visiting officer that plastic waste was floating in the Pond near Bhagat-Ravidas Dharam Shala and Pond near Alamgir Village Road. The parameter of BOD & F-coli were found beyond the permissible limits as tabulated above.

The Senior Environmental Engineer further apprised that the action plan for rejuvenation of ponds has been prepared by the State Government wherein responsibilities of various stakeholder departments have been defined and the Department of Rural Development and Panchayat has been assigned with main responsibilities for rejuvenation of ponds and to Create awareness among local population for keeping rural ponds pollution free.

The Punjab Pollution Control Board in consideration of the above facts has filed reply by way of affidavit dated 23.04.2026 of Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana before the Hon'ble National Green Tribunal.

After considering the replies filed by the respondents, the Hon'ble National Green Tribunal has observed serious environmental violations and non-compliance of the directions issued by Hon'ble Supreme Court in Hinch Lal Tiwari Vs. Kamla Devi & Ors. (2001) 6 SCC 496 and Jagpal Singh Vs. State of Punjab (2011) 11 SCC 396 and directions issued by this Tribunal in O.A. No. 325/2015 titled Lt. Col. Sarvadaman Singh Oberoi vs. Union of India & Ors.

In view of the facts and circumstances of the case, the Hon'ble National Green Tribunal has passed an order dated 27.04.2026 thereby directing the personal appearance of the Principal Secretary, Department of Rural Development and Panchayats, Government of Punjab; the Deputy Commissioner, Ludhiana; the District Development and Panchayat Officer, Ludhiana; the Member Secretary, Punjab Pollution Control Board and the Sarpanch, Gram Panchayat, Village Alamgir, District Ludhiana to be essential for assisting the Tribunal in just and proper adjunction of the substantial environmental questions involved in the case on the next date of hearing on 16.07.2026.

In pursuance to the order dated 27.04.2026 and the fact that the ponds of Village Alamgir have failed to achieve the prescribed standards in reference to the provisions of the Action Plan prepared by the State Government for rejuvenation of ponds, the Board has issued show cause notice to District Development & Panchayat Officer, Ludhiana and the Executive Engineer, Panchayati Raj Public Works, Ludhiana vide letter no. 2518-19 dated 25.05.2026 for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 with an opportunity of the personal hearing before the Member Secretary, Punjab Pollution Control Board.

In reference to the notice dated 25.05.2026, no one on behalf of the DDPO, Ludhiana attended the hearing. However, Sh. Nitish Malhotra, SDO on behalf of Panchayati Raj has appeared for hearing before the Member Secretary of the Board and informed that the process of installation of facility for treatment of domestic effluent of village Alamgir ponds is under process. A letter bearing no. PRD/L/2026/2766 dated 09.06.2026 has been received from the Executive Engineer, Panchayati Raj Public Works, Ludhiana, in the office of the Board at Ludhiana vide email dated 10.06.2026, the contents of which are reproduced below:

"In reference to the notice issued, report regarding the condition as well as status of nearby surroundings of 05 ponds in Village Alamgir District Ludhiana is as under: -

- 1. Pond No. 01, situated on Alamgir Duleh Road- The water level in it is fine, and the area where the pond is located has been cleaned and saplings have been planted along the road.*
- 2. Pond No. 02, is near Bhagat Ravidas Dharamshala- It is required to be cleaned of weeds and garbage. Its overflow water has been connected to Pond No. 3 by making a screening chamber and laying a sewer line pipe.*
- 3. Pond No. 03 is near Bhai Naghaya Singh Hall and Thapar model as treatment facility has been installed on the same. Treatment facility consists of a screening chamber, three collection tanks, oxidation pond (brick lining) and maturation pond (raw). However, the effluent which shall move through the screening chamber and collection tank to oxidation pond, is being directly discharged to the maturation pond from the collection tank without any treatment in the oxidation pond. Also, the side lining of some parts of the oxidation pond is incomplete.*
- 4. Pond No. 04, near Alamgir Village Road- The Gram Panchayat has cleaned and planted saplings along the boundary.*
- 5. Pond No. 05, near Government Senior Secondary School- This pond was completely filled with effluent and was overflowing.*

In this regard, this office has written to the Block Development and Panchayat Officer Ludhiana-1 through letter No. PRD/L/2026/2755 dated 08.06.2026 that the Sarpanch Gram Panchayat Alamgir should be directed to get the pond work done in village Alamgir as per the following so that the problem of water pollution can be adequately resolved.

- *The work of cleaning garbage, de-watering and removing weeds from Pond No. 02 should be done.*
- *The incomplete brick lining and fencing work of the oxidation pond in pond no. 03 should be completed, and a pipeline should be laid from the third well to send water first to the oxidation pod and then to the maturation pod.*
- *Dewatering and cleaning of pond no. 05 should be done.*

It is also worth mentioning here that the Executive Engineer Panchayati Raj office provides technical guidance to the Panchayats from time to time in development work. The ongoing pond cleaning work at village Alamgir is being directly carried out by the Block Development and Panchayat Officer (Administrative Officer) office through Gram Panchayat."

Environmental Engineer, Regional Office-4, Ludhiana apprized during the hearing that DDPO, Ludhiana was contacted on mobile no. 98555-01122 and requested to attend the hearing along with the concerned BDPO. In response, the DDPO confirmed that she would attend the hearing along with the concerned officer. However, neither the DDPO nor any other officer come present to attend the hearing before the Member Secretary of the Board which shows carelessness and negligence of the Officer in dealing with the important and urgent matter pending before Hon'ble National Green Tribunal in which Principal Secretary, Department of Rural Development and Panchayats; Deputy Commissioner, Ludhiana; DDPO, Ludhiana and Member Secretary, Punjab Pollution Control Board have been directed to attend the case in person.

After hearing, it is observed by the Member Secretary of the Board that the Directorate of Climate and Environment Change, Department of Science, Technology and Environment, Government of Punjab has prepared and submitted action plan for rejuvenation of ponds wherein responsibilities of various stakeholder departments have been defined and the Department of Rural Development and Panchayat has been assigned with the responsibility for Identification, restoration and management of village ponds in a timebound manner; Finalization of appropriate technology; Arrangement of funds for treatment technology in various villages; Reuse of ponds water for agriculture purpose and for any other use as per local conditions; Proper operation and maintenance of treatment facilities installed in village ponds; Create awareness among local population for keeping rural ponds pollution free.

In spite of repeated opportunities extended by the Hon'ble National Green Tribunal, the District Development and Panchayat Officer has not been able to restore the 05 ponds of Village Alamgir which is a historic village. The District Development and Panchayat Officer shall have taken appropriate steps on priority to rejuvenate the ponds of village Alamgir. The ponds of village Alamgir are not even meeting with the prescribed standards in respect of the parameters of BOD and F.Coli.

After hearing, the officers of the Board, SDO of Panchayati Raj Public Works, relevant record and the orders passed by the Hon'ble National Green Tribunal from time to time in Original Application no. 459 of 2023 and considering the relevant aspects of the case, the Member Secretary of the Board decided as under:

1. Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 shall be issued to the District Development and Panchayat Officer (DDPO), Ludhiana with an opportunity to submit reply within 15 days.

2. The DDPO Ludhiana in coordination with Executive Engineer, Department of Rural Development and Panchayats, Ludhiana and Sarpanch of Village Alamgir shall take immediate steps to clean the 05 ponds of historic village Alamgir.
3. The DDPO Ludhiana, shall finalize the appropriate technology either the Thapar Model or Seechewal Model for treatment of wastewater of Village Alamgir along with clearcut timeline for installation as well as commissioning of the treatment technology and submit the same to the Board's office within 07 days.
4. The DDPO Ludhiana shall prepare estimate for restoration of ponds of Village Alamgir and approach the Government of Punjab, Department of Rural Development of Panchayat for immediate release of funds.
5. The DDPO Ludhiana in consultation with the gram Panchayat shall install on priority either the Thapar Model or the Seechewal Model for scientific rejuvenation of ponds for the treatment of wastewater of historic Village Alamgir and subsequent reutilization of treated wastewater for irrigation, within stipulated time period, as given in the proposal at decision no. 03.
6. After the installation of the appropriate technology, the treated wastewater shall be planned to be used for irrigation purposes in the agriculture fields for which, DDPO shall approach the Department of Soil & Water Conservation, Government of Punjab.
7. The DDPO Ludhiana through Sarpanch Gram Panchayat, Alamgir shall create awareness amongst the residents of Village Alamgir to keep the 05 ponds pollution free.
8. The DDPO Ludhiana through Sarpanch Gram Panchayat, Alamgir on priority shall make proper arrangement for collection, segregation and disposal of solid waste of Village Alamgir.
9. The DDPO Ludhiana through Sarpanch Gram Panchayat, Alamgir shall make a plan for planting of saplings of different varieties around the Village ponds before the start of the monsoon season.
10. The Environmental Engineer, Regional Office-4, Ludhiana shall guide the DDPO, Executive Engineer, Department of Rural Development and Panchayats, Ludhiana and Sarpanch of Village Alamgir for appropriate steps to be taken for the rejuvenation of ponds of Village Alamgir.
11. The Environmental Engineer, Regional Office-4, Ludhiana shall periodically visit the village Alamgir to ensure timely action and rejuvenation of 05 village ponds and also monitor the quality of water of the ponds.
12. A copy of the proceedings of hearing be forwarded to the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats, Director Rural Development and Panchayat; Deputy Commissioner, Ludhiana and the District Development and Panchayat Officer, Ludhiana so as ensure immediate necessary action for restoration and rejuvenation of 05 Ponds of Village Alamgir being the historic village.
13. A letter shall be addressed to the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats, apprising the significance and urgency of the matter pending before the Hon'ble National Green Tribunal (NGT), with a request to issue appropriate directions to the District Development and Panchayat Officer (DDPO), Ludhiana, for expediting the restoration and rejuvenation of the five ponds of Village Alamgir which is a historic village.
14. The Environmental Engineer, Regional Office-1, Ludhiana, shall place the matter before the District Environment Committee, Ludhiana, for deliberation and shall regularly apprise the Committee of the status and progress of restoration and rejuvenation of the five ponds of Village Alamgir in each month and other periodic meetings of the District Environment Committee, Ludhiana, till the completion of the said works and rejuvenation of ponds of village Alamgir.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

These proceedings are issued with the approval/ concurrence of the Competent Authority.

[Signature]
o/c For and on behalf of
Punjab Pollution Control Board
Dated ..23/06/2026

Endst. No...2952.....

A copy of the above is forwarded to the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats, Vikas Bhawan, SAS Nagar (Mohali), for information. Being a matter before the Hon'ble NGT, it is requested that appropriate directions may kindly be issued to the concerned authorities for taking immediate necessary action towards the restoration and rejuvenation of the five ponds of Village Alamgir.

[Signature]
o/c For and on behalf of
Punjab Pollution Control Board
Dated ..23/06/2026

Endst. No...2953.....

A copy of the above is forwarded to the Director, Department of Rural Development and Panchayats, Vikas Bhawan, SAS Nagar (Mohali), for information. Being a matter before the Hon'ble NGT, it is requested that appropriate directions may kindly be issued to the concerned authorities for taking immediate necessary action towards the restoration and rejuvenation of the five ponds of Village Alamgir.

[Signature]
o/c For and on behalf of
Punjab Pollution Control Board
Dated ..23/06/2026

Endst. No...2954.....

A copy of the above is forwarded to the Deputy Commissioner, Ludhiana for information. Being a matter before the Hon'ble NGT, it is requested that appropriate directions may kindly be issued to the concerned authorities for taking immediate necessary action towards the restoration and rejuvenation of the five ponds of Village Alamgir.

[Signature]
o/c For and on behalf of
Punjab Pollution Control Board
Dated ..23/06/2026

Endst. No...2955.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action.

[Signature]
o/c For and on behalf of
Punjab Pollution Control Board
Dated ..23/06/2026

Endst. No...2956.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information & necessary action.

[Signature]
o/c For and on behalf of
Punjab Pollution Control Board



No. 14151

Dated. 03/07/2026

To

The Principal Secretary to Government of Punjab,
Department of Rural Development & Panchayats,
Vikas Bhawan, Sarovar Path, Phase 8, Sector 62,
S.A.S. Nagar (Mohali), Punjab-160062

Sub:- Proceedings of the personal hearing held before the Member Secretary, Punjab Pollution Control Board at Patiala on 10.06.2026 in reference to Show cause notice issued for violation of provisions of Water (Prevention & Control of Pollution) Act, 1974 to The District Development & Panchayat Officer, Ludhiana and The Executive Engineer, Panchayati Raj Public Works, Ludhiana (Original Application no. 459 of 2023).

Please refer to the subject cited above.

2) It is brought to your kind notice that a case of O.A. No. 459/2023 titled "Charan Singh Vs. State of Punjab & Others" is pending before the Hon'ble National Green Tribunal wherein the applicant has raised the grievance unhygienic conditions caused by 05 ponds situated in Village Alamgir, District Ludhiana which is a historic village. The applicant has impleaded the State of Punjab, Deputy Commissioner, Ludhiana; Principal Secretary, Rural Development and Panchayat; Sarpanch of Village Alamgir as respondents in the case. The Joint Committee constituted by the Hon'ble National Green Tribunal vide order dated 20.08.2023 comprising of Ministry of Environment, Forest and Climate Change; Punjab Pollution Control Board and District Magistrate, Ludhiana has given its report vide email dated 03.11.2023. Mr. Varinder Singh, Advocate appointed as Amicus Curiae has also submitted report dated 20.01.2026 before the Hon'ble National Green Tribunal. The BDPO, Ludhiana has filed compliance report dated 24.02.2026 before the Hon'ble National Green Tribunal stating that remedial and corrective steps have been taken in the case through Sarpanch of Village Alamgir to remove the discrepancies pointed out in the report of the Amicus Curiae.

3) However, considering the facts and circumstances of the case and the averment's made in the original application, the Hon'ble National Green Tribunal has passed an order dated 26.02.2026 thereby impleading the Punjab Pollution Control Board as respondent no. 6 through its Member Secretary in the case with direction to get the water quality of the ponds tested and to submit report in this regard with its response. The water samples collected by the officers of the Board from the five ponds situated in village Alamgir on Alamgir Dulay road, Bhagat Ravidas Dharmshala, Bhai Naghaya Singh Hall,

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



Alamgir village road and near Government Senior Secondary School were found to be beyond the permissible limits in respect of the parameters of BOD and F.Coli.

- 4) In the above background of the case, the Board has issued show cause notice in pursuance to the order dated 27.04.2026 and the fact that the ponds of Village Alamgir have failed to achieve the prescribed standards in reference to the provisions of the Action Plan prepared by the State Government for rejuvenation of ponds, the Board has issued show cause notice to District Development & Panchayat Officer, Ludhiana and the Executive Engineer, Panchayati Raj Public Works, Ludhiana vide letter no. 2518-19 dated 25.05.2026 for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 with an opportunity of the personal hearing before the undersigned Member Secretary, Punjab Pollution Control Board at Patiala.
- 5) Environmental Engineer, Regional Office-4, Ludhiana apprized during the hearing that DDPO, Ludhiana was contacted on mobile no. 98555-01122 and requested to attend the hearing along with the concerned BDPO. In response, the DDPO confirmed that she would attend the hearing along with the concerned officer. However, neither the DDPO nor any other officer come present to attend the hearing before the undersigned Member Secretary of the Board on 10.06.2026 which shows carelessness and negligence of the Officer in dealing with the important and urgent matter pending before Hon'ble National Green Tribunal in which Principal Secretary, Department of Rural Development and Panchayats; Deputy Commissioner, Ludhiana; DDPO, Ludhiana and Member Secretary, Punjab Pollution Control Board have been directed to attend the case in person.
- 6) After hearing the officers of the Board, SDO of Panchayati Raj Public Works (present during the hearing on 10.06.2026) relevant record and the orders passed by the Hon'ble National Green Tribunal from time to time in Original Application no. 459 of 2023 and considering the relevant aspects of the case, the undersigned in his capacity as Member Secretary of the Board has taken certain decisions in the case for immediate rejuvenation of 05 ponds of village Alamgir and the proceedings have been conveyed to the concerned officers vide letter no.2950-51 dated 23.06.2026 for compliance.
- 7) In the said hearing among the other decisions it was decided by Member Secretary of the Board that the Principal Secretary to Government of Punjab, Department of Rural Development and Panchayats be written to issue appropriate directions to the District Development and Panchayat Officer (DDPO), Ludhiana for apprising the significance and urgency of the matter pending before the Hon'ble National Green Tribunal (NGT), for expediting the restoration and rejuvenation of the five ponds situated in Village Alamgir.



8) The proceedings of the hearing held on 10.06.2026 are being conveyed to your good office for information with request for issuance of necessary instructions to the concerned officers to make compliance of the decisions of hearing and compliance of the orders of the Hon'ble National Green Tribunal passed in Original Application no.459 of 2023. Further, requested to direct the concerned District Development and Panchayat Officer (DDPO), Ludhiana for expediting the restoration and rejuvenation of the five ponds situated in Village Alamgir so that effective compliance may be ensured before the Hon'ble National Green Tribunal.


Member Secretary